

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 152/MP/2024

- Subject : Petition under Section 79, 66 and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2010 seeking direction for issuance of Renewable Energy Certificates for the period FY 2019-20, FY 2020-21 and FY 2021-22.
- Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEBL)
- Respondents : National Load Despatch Centre and Anr.
- Date of Hearing : **19.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Anand Ganesan, Advocate, HPSEBL
Shri Amal Nair, Advocate, HPSEBL
Ms. Shivani Verma, Advocate, HPSEBL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction against the Respondent No.1, NLDC to issue the Renewable Energy Certificates to the Petitioner for surplus Non-Solar Renewable Energy procured by it in excess of its Non-Solar Renewable Purchase Obligations for the FYs 2019-20, 2020-21 and 2021-22.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
- (a) Admit and issue notice to the Respondents subject to just exceptions;
- (b) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **19.11.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**